

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 1275/(MAH)/2017

CORAM:

Present: SHRI M.K. SHRAWAT
MEMBER (J)


SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

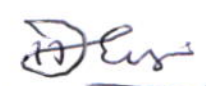
ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 04.01.2018

NAME OF THE PARTIES: MITC Rolling Mills Pvt. Ltd.
V/s.
Richa India Infra Development Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.


S. No.	NAME	DESIGNATION	SIGNATURE
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5/28	Vinod Sharma	Advocate for operational creditor	
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Hemang Engstun s/b bondholders CFSE	Advocate for Corporate Debtor	
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Matter been settled between operational
creditor and corporate debtor. Pray for withdrawal
of petition in view of ~~settled~~ settlement arrived.


Vinod Sharma
Adv for operational creditor

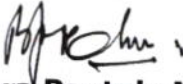

Advocate for
corporate Debtor

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ORDER

C.P. No. 1275/I&BC/NCLT/MB/MAH/2017

1. The Learned Representatives of both the sides are present.
2. The Learned Representative of the Petitioner is seeking permission to withdraw the Petition. It is stated so in the Order Sheet as under :-
"Matter been settled between Operational Creditor and Corporate debtor. Pray for Withdrawal of Petition in view of Settlement arrived."
3. In view of the above, the Petition is disposed of as Withdrawn. To be consigned to records.



Bhaskara Pantula Mohan
Member (Judicial)
04.01.2018.

aah



M.K. Shrawat
Member (Judicial)